

All Communications should be addressed to  
Registrar (Vigilance)  
Email id: rv-hc.cg@gov.in

**HIGH COURT OF CHHATTISGARH AT BILASPUR**  
**MEMORANDUM**

No. 524 /Vig./2024

Bilaspur, dated 05/01/2024

Declaration of Assets has to be called from the Judicial Officers of District Judiciary. Therefore, you are requested to submit your declaration of assets as on (31/12/2023) in **prescribed proforma** which has been enclosed herewith, to this Registry in pdf format by 29 February, 2024 through E-mail on the following E-mail address- rv-hc.cg@gov.in as well as send a hard copy of the same through registered post.

*sdt*  
**(Sudhir Kumar)**  
**Registrar (Vigilance)**

Endt. No. 525 /Vig./2024

Bilaspur, dated 05/01/2024

Copy forwarded to :

1. Shri Arvind Kumar Verma, Registrar General, High Court of Chhattisgarh, Bilaspur.
2. Shri Onkar Prasad Gupta, Judge, Family Court, Korba.
3. Shri Santosh Sharma, Judge, Family Court, Surajpur.
4. Shri Rajesh Kumar Shrivastava, Legal Advisor to Governor, Governor's Secretariat, Raipur.
5. Smt. Sushma Sawant, Director, Chhattisgarh State Judicial Academy, Bilaspur.
6. Shri Sudhir Kumar, Registrar (Vigilance), High Court of Chhattisgarh, Bilaspur.
7. Shri Rajnish Shrivastava, Principal Secretary, Govt. of Chhattisgarh, Law Department, Raipur.
8. Shri Balram Prasad Verma, Registrar (I & E), High Court of Chhattisgarh, Bilaspur.
9. Shri Hemant Saraf, Principal Judge, Family Court, Raipur.
10. Smt. Suman Ekka, Judge, Family Court, Baloda-Bazar.
11. Shri K. Vinod Kujur, Registrar (Judicial), High Court of Chhattisgarh, Bilaspur.
12. Shri Bhuneshwar Ram, Presiding Officer, State Transport Appellate Tribunal, Raipur.
13. Shri Sirajuddin Qureshi, Principal Judge, Family Court, Durg.
14. Smt. Kiran Chaturvedi, Presiding Officer, C.G. State WAKF Tribunal, Raipur.
15. Shri Shakti Singh Rajput, Registrar (Computerization)-Cum-C.P.C., High Court of C.G., Bilaspur.

16. Shri Hirendra Singh Tekam, Special Judge Under SC/ST (P.A.) ACT, Raipur.
17. Shri Satyendra Kumar Sahu, Legal Advisor, Chhattisgarh Lok Ayog, Raipur.
18. Shri Jitendra Kumar, Registrar (S & A), High Court of Chhattisgarh, Bilaspur.
19. Shri Mohd. Rizwan Khan, Chairman, Permanent Lok Adalat, Bilaspur.
20. Shri Mansoor Ahmed, Judge, Family Court, Manendragarh.
21. Smt. Vinita Warner, Judge, Family Court, Rajnandgaon.
22. Smt. Girija Devi Meravi, Judge, Family Court, Balod.
23. Shri Jaideep Vijay Nimonkar, Chairman, Permanent Lok Adalat, Jagdalpur.
24. Shri Shyam Lal Nawratana, Principal Judge, Family Court, Bilaspur.
25. Shri Shailesh Kumar Tiwari, Special Judge Under SC/ST (P.A.) Act, Durg.
26. Shri Santosh Kumar Aditya, II Additional Principal Judge, Family Court, Raipur.
27. Shri Khilawan Ram Rigri, Additional Registrar (Judicial), High Court of Chhattisgarh, Bilaspur.
28. Shri Jaideep Garg, Judge, Commercial Court (District Level), Raipur.
29. Shri Thomas Ekka, Special Judge Under SC/ST (P.A.) Act, Rajnandgaon.
30. Shri Devendra Nath Bhagat, Special Judge Under SC/ST (P.A.) Act, Ambikapur.
31. Shri Santosh Kumar Tiwari, Judge, Family Court, Dantewara.
32. Shri Shailesh Kumar Ketarap, Registrar, Chhattisgarh Arbitration Tribunal, Raipur.
33. Shri Manvendra Singh, I Additional Principal Judge, Family Court, Raipur.
34. Shri Rajbhan Singh, Special Judge Under SC/ST (P.A.) Act, Bilaspur.
35. Shri Mohan Prasad Gupta, Additional Secretary, Govt. of C.G., Law & Legislative Affairs Department, Raipur.
36. Shri Ramjivan Dewangan, Judge, Family Court, Mahasamund.
37. Shri Omprakash Singh Chauhan, Secretary, High Court Legal Services Committee, Bilaspur.
38. Shri Rajeev Kumar, Judge, Family Court, Jagdalpur.
39. Shri Vinod Kumar Dewangan, Judge, Family Court, Dhamtari.
40. Smt. Neelima Singh Baghel, Judge, Family Court, Bemetara.
41. Smt. Geeta Neware, Judge, Family Court, Jashpur.
42. Shri Prabodh Toppo, Judge, Family Court, Raigarh.
43. Shri Srinarayan Singh, Judge, Family Court, Kanker.
44. Smt. Shubhra Pachouri, Joint Secretary, Chhattisgarh Human Rights Commission, Raipur.
45. Shri Alok Kumar (JR.), Judge, Family Court, Kawardha.
46. Shri Harish Kumar Awasthi, Additional Director, Chhattisgarh State Judicial Academy, Bilaspur.

47. Smt. Shraddha Shukla Sharma, III Additional Principal Judge, Family Court, Durg.
  48. Smt. Garima Sharma, Additional Director, C.G. State Judicial Academy, Bilaspur.
  49. Shri Rajendra Kumar Verma, Principal Judge, Family Court, Janjgir-Champa.
  50. Dr. Manoj Kumar Prajapati, Chairman, Permanent Lok Adalat, Raipur.
  51. Shri Arvind Kumar, Deputy Registrar, National Green Tribunal (On Deputation), New Delhi.
  52. Smt. Kirti Lakra, Judge, Family Court, Mungeli.
  53. Shri Niranjan Lal Chauhan, II Additional Principal Judge, Family Court, Bilaspur.
  54. Shri Davender Kumar, Additional Registrar (D.E. & E.), High Court of Chhattisgarh, Bilaspur.
  55. Shri Anand Ram Dhidhi, Chairman, Permanent Lok Adalat, Durg.
  56. Shri Vivek Kumar Tiwari (Sr.), Additional Principal Judge, Family Court, Janjgir-Champa.
  57. Smt. Heemanshu Jain, Registrar, C.G. State Consumer Disputes Redressal Commission, Raipur.
  58. Shri Shahabuddin Qureshi, Additional Secretary, Govt. of Chhattisgarh, Law Department, Raipur.
  59. Smt. Neeru Singh, Law Officer, Constitutional Cell, Governor's Secretariat, Raipur.
  60. Shri Anand Prakash Wariyal, Member Secretary, Chhattisgarh State Legal Services Authority, Bilaspur.
  61. Smt. Urmila Gupta, Chairman, Permanent Lok Adalat, Ambikapur.
  62. Shri Shailendra Chauhan, Officer-on-Special Duty, High Court of Chhattisgarh, Bilaspur.
  63. Shri Awadh Kishore, Additional Registrar (Admn.), High Court of Chhattisgarh, Bilaspur.
  64. Shri Krishn Pal Singh Bhadauriya, Deputy Secretary, Chhattisgarh Lok Ayog, Raipur.
  65. Smt. Mona Chauhan, Joint Reg., C.G. State Consumer Disp. Redressal Commission, Raipur.
  66. Shri Sanjay Kumar Soni, On Revo. Secretary, District Legal Services Authority, Dantewara.
  67. Smt. Sanjaya Ratrey, Registrar, Commercial Court, Raipur.
  68. Shri Mahesh Kumar Raj, Secretary, District Legal Services Authority, Jashpur.
  69. Shri Amit Jindal, Secretary, District Legal Services Authority, Ambikapur.
  70. Shri Harish Chandra Mishra, Deputy Director, Chhattisgarh State Judicial Academy, Bilaspur.
-

71. Shri Diamond Kumar Gilhare, Secretary, District Legal Services Authority, Kanker.
  72. Smt. Priyanka Agrawal, Secretary, District Legal Services Authority, Janjgir-Champa.
  73. Shri Sumit Kumar Harsyana, Deputy Director, Chhattisgarh State Judicial Academy, Bilaspur.
  74. Shri Shyam Kumar Sahu, Deputy Secretary, Chhattisgarh Human Rights Commission, Raipur.
  75. Shri Girish Kumar Mandavi, Deputy Secretary, Chhattisgarh State Legal Services Authority, Bilaspur.
  76. Shri Praveen Mishra, Secretary, District Legal Services Authority, Raipur.
  77. Ku. Mayura Gupta, Secretary, District Legal Services Authority, Baloda-Bazar.
  78. Smt. Jasvinder Kaur Ajmani Malik, Secretary, District Legal Services Authority, Bemetara.
  79. Shri Lokesh Kumar, Secretary, District Legal Services Authority, Balrampur-Ramanujganj.
  80. Smt. Suman Singh, Secretary, District Legal Services Authority, Balod.
  81. Shri Devashish Thakur, Secretary, District Legal Services Authority, Rajnandgaon.
  82. Smt. Smita Shrivastava Sinha, Secretary, District Legal Services Authority, Raigarh.
  83. Shri Lokesh Patle, Administrative Officer, C.G. State Judicial Academy, Bilaspur.
  84. Ku. Kamini Jaiswal, Under Secretary, Chhattisgarh State Legal Services Authority, Bilaspur.
  85. Shri Amit Pratap Chandra, Secretary, District Legal Services Authority, Kawardha.
  86. Ku. Amba Shah, Secretary, District Legal Services Authority, Kondagaon.
  87. Ku. Namrata Norge, Law Officer, Chhattisgarh Human Rights Commission, Raipur.
  88. Shri Prashant Kumar Bhaskar, Deputy Secretary, Govt. of C.G., Law & Legislative Affairs Department, Raipur.
  89. Ku. Sheetal Nikunj, Secretary, District Legal Services Authority, Korba.
  90. Shri Mayank Soni, Secretary, District Legal Services Authority, Mungeli.
  91. Shri Ishan Vyas, Deputy Secretary, Govt. of C.G., Law & Legislative Affairs Dept, New Delhi.
  92. Shri Damodar Prasad Chandra, Secretary, District Legal Services Authority, Mahasamund.
  93. Shri Aashish Dahariya, Secretary, District Legal Services Authority, Durg.
-

94. Ku. Dolly Dhruw, Secretary, District Legal Services Authority, Surajpur.
95. Shri Rakesh Singh Sori, Secretary, District Legal Services Authority, Bilaspur.
96. Ku. Geeta Brij, Secretary, District Legal Services Authority, Jagdalpur.
97. Shri Virendra Singh, Secretary, District Legal Services Authority, Baikunthpur.
98. Smt. Shradha Singh Shrivastava, Deputy Secretary, Govt. of Chhattisgarh, Law Department, Raipur.
99. Shri Kranti Kumar Singh, Secretary, District Legal Services Authority, Dhamtari.
100. Shri Samarulal Matre, Labour Judge, Labour Court, Raipur.
- ✓ 101. In-charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload this memo along with prescribed proforma of declaration of assets on the official web-site of this High Court.

14/5/24  
**(Sudhir Kumar)**  
**Registrar (Vigilance)**

**PROFORMA FOR DECLARATION OF ASSETS**  
**( As on 31/12/2023 )**

Name of Officer (In Full) :  
 Date of Birth :  
 Present post held :

Name of District, Sub-Division, Taluka and Village in which property is situated	Name and details of Property			If not in own name, state in whose name held and his/her relationship to the Govt. Servant	How acquired ? Whether by purchase lease mortgage, inheritance, gift or otherwise with details of persons from whom acquired
	Housing and other Buildings	Land			
1	2	3	4	5	
<b>Movable Property (Valued above 1 lakh or 1 month's basic pay, which is less of both)</b>					
Name of Articles					
1					

Jewellery (Lump Sum)			
		Shares/Debentures	
Name of Issuing Company 1		Nos. of Shares 2	
Name of Issuing Company 1		Life Insurance Policy & Others	
		Amount 2	
Bank Deposits/Securities & Investments			
		Name of Bank 1	
		City 2	
		Amount 3	
1) Fixed Deposits			
2) Savings Bank Accounts			
3) PPF			
4) GPF / CPS			
5) NSS			
6) Others			

- Please read the instructions carefully, while submitting your declaration of assets :
- 1 Submit your declaration of assets (as on 31/12/2023) in duly signed proforma with clear mention of date of submission.
  - 2 Mention approximate value and year of purchase with respect of movable properties. (only properties valued above 1lakh or 1 month's basic pay, which is less of both). It is also directed that
  - 3 Expected declaration of assets is subject to Provisions of C.G. Civil Services (Conduct) Rules 1965. While purchasing/selling/acquiring any movable/ immovable property, receiving gifts etc. information be submitted separately to this registry under Rules of C.G. Civil Services (Conduct) Rules, 1965.

Signature & Date